

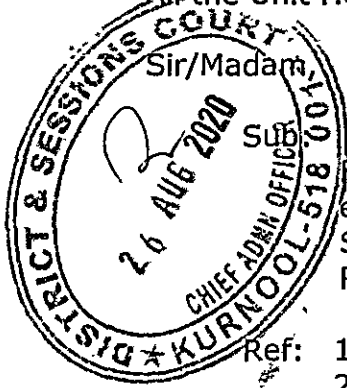
SUNITHA GANDHAM,
REGISTRAR (RECRUITMENT)
I/C REGISTRAR (ADMN.)



AMARAVATI,
19-08-2020.

R.O.C. No.596/E1/2019

To
All the Unit Heads in the State of Andhra Pradesh,



Sir/Madam,

Representation of employees who worked on contract basis in the Fast Track Courts and absorbed in regular service against the existing vacancies in Subordinate Judiciary in various districts in the State - Monetary benefits with effect from 13-09-2012 - Request - Rejected - Regarding.

- Ref: 1 Letter dated 03-11-2019 of the employees.
2 Erstwhile High Court's proceedings Roc.No.275/E1/2018, dated 31-12-2018.

Communicate
26.8.2020

I am to state that the employees who worked on contract basis in Fast Track Courts in the State and subsequently absorbed in regular service, submitted a representation vide reference 1st cited for grant of monetary benefits from the date of the judgment of the Hon'ble Supreme Court i.e., from 13-09-2012.

In this regard, I am directed to inform that the Committee of Hon'ble Judges passed a resolution on 26.02.2020 that the employees who worked on contract basis in Fast Track Courts and subsequently absorbed in regular service are not entitled to get any monetary benefits from the date of Judgment of the Hon'ble Supreme Court, viz., 13-09-2012.

I request you to communicate the above resolution to all the concerned.

Yours sincerely,

Sunitha 19.8.20

REGISTRAR (RECRUITMENT)
I/C REGISTRAR (ADMINISTRATION)

A.P.JUDICIARY: KURNOOL DISTRICT



OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.

2753
Dis. No. /Est/2020.

Dated 27-08-2020.

The Letter from the Registrar (Recruitment) of the Hon'ble High Court of Andhra Pradesh at Amaravati in ROC.No.596/E1/2019, Dated 19-08-2020 is **Communicated**.


Principal District Judge,
Kurnool.

To:

To:

- 1) All the Judicial Officers in the District.
- 2) The Secretary, DLSA, Kurnool.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool.